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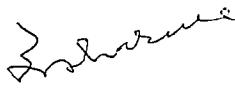
Central Administrative Tribunal, Principal Bench
New Delhi.

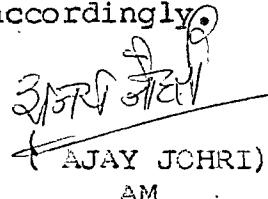
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Registration C.C.P.No.178 of 1988
IN
O.A.No.356 of 1988B.S.Shivamurthy Applicant
Vs.
Union of India Respondent.Hon.Ajay Johri, AM
Hon. G.S.Sharma, JMPresent: Sri S.S.Rana for the applicant and
Sri M.L.Varma for the respondent.

Sri M.L.Varma learned counsel for the respondent wants further two months time to implement the orders of this Tribunal which has become final after the disposal of the Special Leave Petition by the Hon'ble Supreme Court. The order given by this Tribunal in Original Application No. 356 of 1986 on 6.3.1987 was for giving selection grade to the applicant w.e.f. the date on which he completed two years of stagnation i.e. 1.4.1984 (subject to verification by the respondent) and that the arrears should be paid within next two months. The respondent has issued the order in regard to giving selection grade to the applicant on 4.1.1989. As far as the arrears are concerned, the same has not yet been paid to the applicant. We hereby allow the respondent one month's time to implement the remaining order of this Tribunal.

The application is disposed of accordingly.


(G.S.SHARMA)
JM


(AJAY JOHRI)
AM